THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Balika Samridhi Yojana has been discontinued from Eleventh Plan onwards and at present the scheme is not in existence either as Central Scheme or Centrally Sponsored Scheme.

- (c) No, Sir.
- (d) Does not arise.

Surprise inspection by NCPCR

†2168. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) has carried out any surprise inspection of schools for violation of safety norms;
 - (b) if so, the details thereof; and
 - (c) the actions ensured by Government into the matter?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The National Commission for Protection of Child Rights (NCPCR) has not carried out any surprise inspection of schools from the point of view of safety norms. However, a team from NCPCR had inspected Senior Secondary School at Khajuri Khas, East Delhi taking *suo motto* cognizance of newspaper report of a fatal accident in which few girls lost their lives due to overcrowding and stampede.

Child rights in Maoist affected districts

2169. SHRI R.C. SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that children's rights in maoist affected districts are abused in every respect due to maoist activities;
 - (b) if so, the details thereof;
- (c) whether Government is actively considering to take any step, so that the rights of children are protected in those districts;

 $[\]dagger \textsc{Original}$ notice of the question was received in Hindi.

- (d) if so, the details thereof; and
- (e) by when such steps would be taken?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The National Commission for Protection of Child Rights, a statutory body set up for protection of child rights, received complaints about the rights of children being abused by way of children rendered orphan when the parents have been killed by Maoists, lack of education, health, nutrition entitlements as well as safety for children etc.

(c) to (e) The Government of India in the Ministry of Women and Child Development has introduced in 2009-10, a comprehensive scheme namely, Integrated Child Protection Scheme (ICPS) for children in difficult circumstances including children affected by civil commotion of armed conflict. The scheme provides services such as family based non-institutional care, open shelters, institutional services and emergency out-reach service.

In addition to above the Bal Bandhu Scheme has also been approved as a Pilot project for implementation in ten districts of five States, namely, Andhra Pradesh, Assam, Bihar, Chhatisgarh and Maharashtra with the aim to protect the rights of children in areas of civil unrest. The scheme will be implemented by National Commission for Protection of Child Rights (NCPCR).

Assistance to voluntary organizations in U.P.

†2170. SHRI JAI PRAKASH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of such voluntary organizations provided with financial assistance during the last three years, which are engaged in the field of women and child development in Uttar Pradesh;
- (b) the names of the said organizations, year-wise, State-wise and district-wise, and the financial assistance provided to them, year-wise;
 - (c) whether Government has reviewed the work done by these voluntary organizations;
 - (d) if so, whether Government has found any shortcomings in their working; and

[†]Original notice of the question was received in Hindi.